

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Amendment in the Jammu and Kashmir Judicial Academy Rules, 2007.

Reference:- General Administration Department's U.O No. GAD-ADM/182/2021-09-GAD dated 16-07-2021.

Government Order No: **4018** -JK(LD) of 2021.
Dated : 23 - 07 - 2021.

In partial modification of Government Order No.01-LD(A) of 2008 dated 01.01.2008, the Government on the recommendations of the Hon'ble High Court of Jammu and Kashmir and Ladakh, hereby accords sanction to the following amendments in the Jammu and Kashmir Judicial Academy Rules, 2007:-

1. Short title and commencement.-

- (1) These rules may be called the Jammu and Kashmir Judicial Academy (Amendment) Rules, 2021.
- (2) They shall come into force from the date of their publication.

2. Amendment of rule 1.- In rule 1, in clause (2).-

- (i) for the word "issuance", the word "publication" shall be substituted; and
- (ii) the words "except rule 7 which shall come into force after creation of the post of Deputy Director" shall be omitted.

3. Amendment of rule 2.- In rule 2:-

- (i) in clauses (a), (c) and (d) the word "State" shall be omitted; and
- (ii) in clause (c) for the words "Chief Patron", the words "Patron-in-Chief" shall be substituted.

4. Amendment of rule 3.- In rule 3:-

- (i) in clause (1) for the words "Chief Patron", the words "Patron-in-Chief" shall be substituted;
- (ii) in clause (2):-
 - a) for the word 'He' the words "The Chief Justice" shall be substituted;
 - b) for the words "sitting Judge of the High Court as Judge-in-Charge of the Academy" the words

"Governing Committee of the Academy, comprising Judges of the High Court" shall be substituted; and

(iii) in clause (3):-

a) for the words "Judge-in-Charge" the words "Governing Committee of the Academy" shall be substituted; and

b) the words "however, for financial implications if any, it shall require prior sanction of the Government" shall be omitted.

5. Amendment of rule 4.- In rule 4 the words "by the said Court" shall be omitted.

6. Amendment of rule 5.- In rule 5 for the words "sanctioned by the Government in consultation with the Chief Justice, for efficient discharge of its function" the words "required from time to time" shall be substituted.

7. Amendment of rule 6.- In rule 6:-

(i) clauses (2), (3), (6) and proviso shall be omitted

(ii) clauses (4) and (5) shall be re-numbered as (2) and (3) respectively.

(iii) the symbol "," shall be added after words "District Judge" in renumbered clauses (2) and (3).

8. Amendment of rule 7.- In rule 7:-

(i) the words and symbols "Additional Director, Joint Director," shall be inserted before the words "Deputy Director", wherever appearing in the rule;

(ii) in clause (1) the alphabet "a" shall be omitted;

(iii) in clause (2) for the words "employees of the High Court", the words "members of the Judicial Service in Jammu and Kashmir" shall be substituted;

(iv) clause (3) shall be substituted by the following:
"Other employees of the Judicial Academy shall be governed by the rules and service conditions applicable to the employees of the High Court."; and

(v) clauses (4) and (5) shall be omitted.

9. Amendment of rule 8.- Rule 8 shall be substituted as under:-

"Appointment of other officers and employees to any posts sanctioned on the establishment of the Academy shall be made in accordance with the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968, as amended from time to time:

Provided that the existing posts and staff of the Academy shall merge with the staff of the High Court in the corresponding cadre and the seniority of the

existing staff of the Academy shall be determined in the services of the High Court from the date of their appointment in the Academy:

Provided further that with prior approval of the Patron-in-Chief, any officer or employee from the subordinate services may also be brought on deputation to the Judicial Academy for a period of two years, extendable to three years."

10. Amendment of rule 9.- Rule 9 shall be substituted as under:-

"The Budget of the Academy shall be included in the Annual Budget estimate of the High Court."

11. Amendment of rule 10.- In rule 10 for the words 'Chief Patron', the words Patron-in-Chief" shall be substituted.

This issues with concurrence of Finance Department conveyed vide U. O. No. A/24(2012)-110 dated 27-04-2021.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: Law-Jud/21/2021-10.

Dated: 23 – 07 – 2021.

Copy to the:-

1. Financial Commissioner, Finance Department.
2. Principal Secretary to Hon'ble Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India. Commissioner/Secretary to Government, General Administration Department.
4. Registrar General, J&K High Court, Srinagar. This is with reference to his letter No.25150/GS/RG dated 31.12.2020.
5. Principal Secretary to Hon'ble Chief Justice J&K High Court, Srinagar.
6. Director, J&K Judicial Academy, Srinagar.
7. Director, Archives, Archaeology and Museums, J&K, Srinagar.
8. Private Secretary to the Chief Secretary for information of Chief Secretary.
9. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
10. In charge Website, Department of Law Justice and Parliamentary Affairs.
11. Concerned file.

(Ashish Gupta)
Additional Secretary to Government.